

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA 'C' BENCH, KOLKATA  
(Virtual Court)**

**(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby.T. Varkey, Judicial Member)**

**I.T.A. No. 75/Kol/2019  
Assessment Year: 2012-13**

***Alaknanda Sponge Iron Ltd.....Appellant***  
***[PAN: AAECA 7701 K]***

***Vs.***

***ITO, Ward-1(2), Kolkata.....Respondent***

**Appearances by:**

*None appeared on behalf of the assessee.*

*Shri Jayanta Khanra, JCIT, appeared on behalf of the Revenue.*

Date of concluding the hearing : March 12<sup>th</sup>, 2021

Date of pronouncing the order : March 24<sup>th</sup>, 2021

**ORDER**

**Per Bench:**

The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 75/Kol/2019 as it has availed the scheme under "Vivad Se Vishwas Act, 2020" vide its application. The assessee states that he has been granted certificate by the designated authority in Form No. 3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

***Kolkata, the 24<sup>th</sup> March, 2021.***

Sd/-  
[Aby.T. Varkey]  
Judicial Member

Sd/-  
[J. Sudhakar Reddy]  
Accountant Member

Dated: 24.03.2021  
*SB, Sr. PS*

*Copy of the order forwarded to:*

1. **Alaknanda Sponge Iron Ltd., 41A, A.J.C. Bose Road, Diamond Prestige, 2<sup>nd</sup> Floor, Room No. 213, Kolkata-700017.**
2. **ITO, Ward-1(2), Kolkata.**
3. CIT(A)- , Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar  
ITAT, Kolkata Benches